NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA NO. 29/2016 WITH CP NO. 72/Chd/Pb/2016

Mr Pradeep Chaudhary & Ors

Petitioners

Versus

M/s New Suraj Transport Co. Pvt. Ltd. & Ors. ... Respondents

Present:

Mr. Rajansh Thukral, Advocate with Ms. Surekha Thukral,

Advocate for petitioners.

Mr. Alok Kumar Jain, Advocate for respondents No.5, 9 to 13.

Mr. Neeraj Khanna, Advocate for respondent No. 4.

After arguing for sometime, learned counsel for petitioners does not press the application being CA No. 29/2016 for stay at this stage without prejudice to the right to challenge the transfer if made during pendency of aforesaid application. The application is, therefore, disposed of at this stage.

Reply to the main petition has been filed by respondent No. 4 as per office report and copy of the same supplied to the learned counsel for petitioners. Learned counsel for respondent Nos. 5, 9 & 12 submits that these respondents have taken up the stand in the reply that respondents No. 5, 9 & 12 were deleted from the array of respondents in previous CP No. 20 (ND)/ 2014 / RT No. 31/2016 vide order dated 28.01.2015 and seeks to move appropriate application in this regard. Let the application, if any, be filed at least 10 days before the date fixed with copy advance to the counsel opposite Learned counsel for the petitioners, however, submits that these respondents continued to be the parties in CP No.135(ND)2012/ RT No. 18/2016 which was also withdrawn with liberty to file a fresh petition on the same cause of action. The other set of respondents directed to file written reply to the main

petition Let the same be filed at least three days before the date fixed with copy advance to the counsel opposite

Adjourned for arguments in the main petition to 24.05.2017

The matter be also submitted to the Hon'ble President. Principal Bench, NCLT, New Delhi that it may not be possible to decide the case within the extended time i.e. upto 02.05.2017 as conveyed vide letter No. 25/2/2017-NCLT dated 03.03.2017 received from the Registrar, NCLT, New Delhi. However, efforts would be made to dispose of the case as expeditiously as possible.

(Justice R.P. Nagrath) Member (Judicial)

April 21, 2017 saini